

PUNJAB VIDHAN SABHA

Bill No. 7-PLA-2019

**THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES
AND ALLOWANCES OF MEMBERS) AMENDMENT
BILL, 2019**

A

BILL

further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Act, 2019.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942, for section 3-AAA, the following section shall be substituted, namely :—

Substitution of section 3-AAA in Punjab Act 4 of 1942.

“3-AAA. All the Members shall declare their immovable properties
Declaration of immovable properties. in the month of January of every calendar year.”.

STATEMENT OF OBJECTS AND REASONS

As per Section 3-AAA of “The Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942” there is a provision “All the Members shall declare their immovable properties on the first day of January of every calendar year”. The above provision is to be replaced with “All the Members shall declare their immovable properties in the month of January of every calendar year.”. Accordingly, the proposed amendment is required to be made in the relevant provision of the Act.

2. Hence this Bill.

BRAHM MOHINDRA,
Minister for Parliamentary Affairs,
Punjab.

CHANDIGARH :
The 18th February, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 18th February, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).